

**Directorate General of Foreign Trade
Udyog Bhawan
DES-V Section**

Minutes of NC-V meeting due for 08.01.2015 and actual held on 15.01.2015

The meeting No.36/AM-15 for the licensing year 2014-15 to consider the cases under Duty Exemption Schemes (Chapter-4)) was due for 08.01.2015 and actual held on 15.01.2015 in Conference Room No.108 of DGFT under the Chairmanship of Shri K.C. Rout, Addl. DGFT. The following officers were present:-

S.No.	Name of the representatives and their designation	Department
1.	Shri V.K. Kohli, Director	R.O., TC, Noida
2.	Shri K.C. Meena, DDG	DGFT
3.	Shri Barinder Singh, Asstt. Director	MSME
4.	Shri J.D.Giri, Vice President	AEPC

The agenda for meeting No.36/AM-15 dated 08.01.2015 was taken up for discussion and the decision taken in respect of each case is enumerated below:-

MEETING : 36/84-ALC3/2014
NUMBER **MEETING DATE** :08.01.2015

Case No.: 5/10/84-ALC3/2014	Party Name: BHARAT SILKS	Meet No/Date:36/84-ALC3/2014 08.01.2015	Status: Deferred
1 HQ File :01/84/050/00060/AM15	RLA File :07/24/040/00467/AM14/	Lic.No/Date:0710103320 01.04.2014	Defer date: 05.02.2015
Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the case is under examination of DC (MSME). It was decided to await the same and defer the case for re-listing on 05.02.2015.			

Case No.: 10/6/84-ALC3/2014	Party Name: ORIENT FASHION EXPORTS (INDIA) PVT.LTD.	Meet No/Date:36/84-ALC3/2014 08.01.2015	Status: Reject
2 HQ File :01/84/050/00041/AM15	RLA File :05/24/040/00023/AM15	Lic.No/Date:0510385126 28.04.2014	
Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the case is under examination of DC (MSME). Vide their UO Note dated 17.11.2014 the DC (MSME) has sought some details from the applicant firm. As informed by the representative of the DC (MSME) no response is received from the firm. Therefore the committee was constrained to reject the case.			

Case No.: 17/14/84-ALC3/2014	Party Name: BHARAT SILKS	Meet No/Date:36/84-ALC3/2014 08.01.2015	Status: Deferred
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HQ File :01/84/050/00112/AM15	RLA File :07/24/040/00023/AM15/	Lic.No/Date:0710103821 30.04.2014	Defer date: 05.02.2015
Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the case is under examination of DC (MSME). It was decided to await the same and defer the case for re-listing on 05.02.2015.			

4	Case No.: 1/29/84-ALC3/2014	Party Name: BHARAT TISSUE PVT LTD.	Meet No/Date:36/84-ALC3/2014 08.01.2015	Status: Deferred
	HQ File :01/84/050/00216/AM15/	RLA File : 07/24/040/00031/AM15/	Lic.No/Date:0510385549 30.04.2014	Defer date: 05.02.2015

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the case is under examination of DC (MSME). It was decided to await the same and defer the case for re-listing on 05.02.2015.

5	Case No.:13/10/84-ALC3/2014	Party Name: ALPS INDUSTRIES LTD.	Meet No/Date:36/84-ALC3/2014 08.01.2015	Status: Deferred
	HQ File :01/84/050/00068/AM15	RLA File :05/23/040/00026/AM15	Lic.No/Date:0510385549 02.05.2014	Defer date: 05.02.2015
Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the case is under examination of DC (MSME). It was decided to await the same and defer the case for re-listing on 05.02.2015.				

6	Case No.:1/12/84-ALC3/2014	Party Name: SUPERFIL PRODUCTS LIMITED	Meet No/Date:36/84-ALC3/2014 08.01.2015	Status: Deferred
	HQ File :01/84/050/00090/AM15	RLA File :04/24/040/00245/AM14	Lic.No/Date:0410157852 12.05.2014	Defer Date: 05.02.2015
Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the requisite comments in this case are still awaited from Deptt. of Chemicals & Petrochemicals, Ministry of Chemicals & Fertilizer. On 29.09.2014 the Ministry of C& PC has issued a deficiency letter to the firm in this case. It was decided to wait for response of the firm and defer the case for re-listing on 05.02.2015.				

7	Case No.:10/14/84-ALC3/2014	Party Name: ORIENT FASHION EXPORTS (INDIA) PVT.LTD.	Meet No/Date:36/84-ALC3/2014 08.01.2015	Status: Approved
	HQ File :01/84/050/0104/AM15	RLA File :05/24/040/0106/AM15	Lic.No/Date:0510388396 09.06.2014	
Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations				





decided to ratify the Advance Authorization issued in this case per CAD, as detailed below:-

S. No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Ladies top in 100% Polyester Dyed woven dew prop printed fabrics, GSM:124+-10%and 100% Polyester dyed woven fabrics GSM:120+-10%(Style No. 010-14C13102)	6449 Nos	100% Polyester Dyed woven dew prop printed fabrics, GSM:124+-10	12,253 Sqms (@ 2.29 Sqm /Pc)
			100% Polyester dyed woven fabrics GSM: 120+-10%	3740 Sqms (@ 0.58 Sqm/Pc)

The GSM should be match in import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

8	Case No.:2/13/84-ALC3/2014	Party Name: ARVIND LIMITED	Meet No/Date:36/84-ALC3/2014 08.01.2015	Status: Deferred
	HQ File :01/84/050/00095/AM15/	RLA File :07/24/040/00078/AM15/	Lic.No/Date:0710105381 25.06.2014	Defer Date: 08.01.2015
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the case is under examination of DC (MSME). Vide their letter dated 12.11.2014 DC (MSME) has sought some information/details from the firm like CAD/CAM, measurement of each export item , calculation sheet, manufacturing process etc. Therefore it was decided to defer the case for re-listing on 08.01.2015.			

9	Case No.:5/15/84-ALC3/2014	Party Name: BUILDMET FIBRES PVT. LTD	Meet No/Date:36/84-ALC3/2014 08.01.2015	Status: Deferred
	HQ File :01/84/050/00130/AM15/	RLA File :07/24/040/00115/AM15/	Lic.No/Date:0710105618 10.07.2014	Defer Date 05.02.2015
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the case is under examination of DC (MSME) for their comments. Accordingly, the Committee after deliberations decided to await the same and deferred the case for re-listing on 05.02.2015.			

10	Case No.:24/26/84-ALC3/2014	Party Name: BRIGHT CHOICE OVERSEAS	Meet No/Date:36/84-ALC3/2014 08.01.2015	Status: Deferred
	HQ File :01/84/050/00209/AM15/	RLA File :03/94/040/00304/AM15/	Lic.No/Date:0310786877 15.07.2014	Deferred date 05.02.2015
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and			

observed that the matter is under examination of DC (MSME) for their examination and comments. It was decided to defer the case for re-listing on 05.02.2015.

11	Case No.: 11/26/84-ALC3/2014	Party Name: SHREE TIRUPATI BALAJEE AGRO TRADING CO.P.LTD.,	Meet No/Date:36/84-ALC3/2014 08.01.2015	Status: Deferred
	HQ File : 01/84/050/00196/AM15	RLA File : 56/24/040/00018/AM15	Lic.No/Date:05610004333 16.07.2014	Defer date 05.02.2015.
Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the matter is under examination of D/o C&PC for their examination and comments. The D/o C&PC has sought some details /information from the firm vide their deficiency letter dated 22.10.2014. No further reference is received from the firm or D/o C&PC. It was decided to defer the case for re-listing on 05.02.2015.				

12	Case No.: 6/21/84-ALC3/2014	Party Name: MAYA EXPORTS CORPN	Meet No/Date:36/84-ALC3/2014 08.01.2015	Status: Approved									
	HQ File :01/84/050/00168/AM15	RLA File :05/24/040/00174/AM15	Lic.No/Date:0510389789 18.07.2014										
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case per CAD, as detailed below:- <table border="1"> <thead> <tr> <th>S.No.</th><th>Export Product</th><th>Export Quantity</th><th>Import item</th><th>Quantity allowed</th></tr> </thead> <tbody> <tr> <td>1.</td><td>70% Cotton 30% Polyamide Knitted lace ladies other Garments (Top) with lining (Lace fabric dyed GSM100+-10%)</td><td>7104 Nos</td><td>70% Cotton 30% Polyamide Knitted lace fabric dyed GSM100+-10%)</td><td>10460 Sqms</td></tr> </tbody> </table> <p>The GSM should be match in import and export. The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.</p>				S.No.	Export Product	Export Quantity	Import item	Quantity allowed	1.	70% Cotton 30% Polyamide Knitted lace ladies other Garments (Top) with lining (Lace fabric dyed GSM100+-10%)	7104 Nos	70% Cotton 30% Polyamide Knitted lace fabric dyed GSM100+-10%)
S.No.	Export Product	Export Quantity	Import item	Quantity allowed									
1.	70% Cotton 30% Polyamide Knitted lace ladies other Garments (Top) with lining (Lace fabric dyed GSM100+-10%)	7104 Nos	70% Cotton 30% Polyamide Knitted lace fabric dyed GSM100+-10%)	10460 Sqms									

13	Case No.: 11/21/84-ALC3/2014	Party Name: KOHINOOR ENTERPRISES	Meet No/Date:36/84-ALC3/2014 08.01.2015	Status: Approved
	HQ File	RLA File	Lic.No/Date:0510389889	

:01/84/050/00173/AM15	:05/23/040/00165/AM15	22.07.2014
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Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case per CAD, as detailed below:-

S. No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Ladies Top made of 100% polyester net embroder fabric width 56inch, GSM130+-10% (Net content of imported input in export product 4770.086Sqms)	2929 Nos	100% polyester net embroder fabric width 56inch, GSM130+-10%	5009 Sqms
2.	Ladies Dress made of 100% polyester net embroder fabric width 56inch, GSM130+-10% (Net content of imported input in export product 12512.857Sqms)		100% polyester net embroder fabric width 56inch, GSM130+-10%	13,139 Sqms

The GSM should be match in import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

14	Case No.: 8/21/84-ALC3/2014	Party Name: LOYAL TEXTILE MILLS LTD	Meet No/Date:36/84-ALC3/2014 08.01.2015	Status: Deferred
	HQ File :01/84/050/00170/AM15	RLA File :35/24/040/00011/AM15	Lic.No/Date:3510044530 06.08.2014	Deferred date: 05.02.2015
Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the case is under examination of DC (MSME). It was decided to await the same and defer the case for re-listing on 05.02.2015.				

15	Case No.: 27/26/84-ALC3/2014	Party Name: PREM FOOTWEAR PRIVATE LIMITED	Meet No/Date:36/84-ALC3/2014 08.01.2015	Status: Deferred
	HQ File :01/84/050/00212/AM15	RLA File :02/24/040/00083/AM15	Lic.No/Date:0510388410 08.08.2014	Defer date: 05.01.2015

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the matter is under examination of DIPP & and M/o C&PC. Therefore it was decided to defer the case for re-listing on 05.02.2015.

16	Case No.: 24/30/84-ALC3/2014	Party Name: SHREE TIRUPATI BALAJEE	Meet No/Date:36/84-ALC3/2014	Status: Deferred
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	AGRO TRADING CO.P.LTD.,	08.01.2015	
HQ File : 01/84/050/00263/AM15	RLA File : 56/24/040/00023/AM15	Lic.No/Date:05610004370 11.08.2014	Defer date 05.02.2015.
Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to refer the case to D/o C&PC for their examination and comments and defer the case for re-listing on 05.02.2015.			

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Case No.: 5/26/84-ALC3/2014	Party Name: S.K. EXPORTS	Meet No/Date: 36/84-ALC3/2014 08.01.2015	Status: Approved	
HQ File : 01/84/050/00190/AM15	RLA File : 06/24/040/00016/AM 15	Lic.No/Date:0610037886 25.08.2014		
Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as detailed below:-				
S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Gents/Ladies Jacket made of Nylon fabric 17188.57 Sqms with polyester lining 17188.57 Sqm Reflective tape 11638.09Meter after 5% wastage fitted with two zip fastener with lock	3760 Nos	100% Woven nylon dyed fabric width 57-60 inch, GSM220+-10% and GSM 250+-10%(T.C.100% Nylon dyed fabric)	18048 Sqms
			Nylon Zip fastner28CMS to 69 CMS with lock (T.C.100% Nylon Zip and runner made of metallic)	7520 Nos
			Reflective tape width 50MM+-10%glass Bead :30%, Resin:30%Backing cloth 30%, others:10%, he backing cloth is T/C(65% polyester +35%cotton)	12220 Meter
			100% Woven polyester lining width 60-65, GSM=150+-10%(T.C. 100% polyester lining)	18048 Sqms




2.	Mens/Ladies Trousers made of Nylon fabric 7200 Sqms with polyester lining 7200 Sqm, after 5% wastage fitted with two zip fastener with lock	1890 Nos	100% Woven nylon dyed fabric width 57-60 inch, GSM220+-10% and GSM 250+-10%(T.C.100% Nylon dyed fabric	7560 Sqms
			Nylon Zip fastner28CMS to 69 CMS with lock (T.C.100% Nylon Zip and runner made of metallic)	3780 Nos
			100% Woven polyester lining width 60-65, GSM=150+-10%(T.C. 100% polyester lining)	7560 Sqms
3.	Industrial work wear bib pant (i.e. salopettes) made of Nylon fabric 10651.42 Sqm with polyester lining 10651.42 Sqm after 5% wastage fitted with three zip fastener with lock	2330 Nos	100% Woven nylon dyed fabric width 57-60 inch, GSM220+-10% and GSM 250+-10%(T.C.100% Nylon dyed fabric	11184 Sqms
			Nylon Zip fastner28CMS to 69 CMS with lock (T.C.100% Nylon Zip and runner made of metallic)	6990 Nos
			100% Woven polyester lining width 60-65, GSM=150+-10%(T.C. 100% polyester lining)	11184 Sqms

The GSM should be match in import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

18	Case No.: 25/26/84-ALC3/2014	Party Name:BHARAT SILKS	Meet No/Date:36/84-ALC3/2014 08.01.2015	Status: Deferred
	HQ File : 01/84/050/00210/AM15	RLA File : 07/24/040/00189/AM15	Lic.No/Date:0710106540 25.08.2014	Deferred date 05.02.2015
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the matter is under examination of DC (MSME). It was decided to defer the case for re-listing on 05.02.2015.			

19	Case No.:2/24/84-ALC3/2014	Party Name: GANGA ACROWOOLS LIMITED	Meet No/Date:36/84-ALC3/2014 08.01.2015	Status: Approved
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HQ File 01/84/50/0184/AM15	RLA File :30/24/40/29/AM15	Lic.No/Date: 3010103140 08.09.2014		
Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as detailed below:-				
S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Acrylic Dyed yarn (under worsted system) 1.11KG/KG content in export product)	4,00,000 Kgs	Acrylic Fibre1-3D	272000Kgs
			Acrylic Fibre5-7D	128000Kgs
			Cathpnic dyes 100% strength or optical brightner (restricted upto 12% of FOB)	6000 Kgs
			Chemicals Viz Retarder/leveling agent softner (Hydrophillic/cationic/bulk y/silicon)Dyes fixation accelator/guar gum,(restricted upto 14% of the FOB value)	20,000 Kgs
			Wax roll textile grade wax	1600 Kgs

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

20	Case No.: 24/29/84-ALC3/2014	Party Name: MICROFIBER CORP.PRIVATE LIMITED.	Meet No/Date: 36/84-ALC3/2014 08.01.2015	Status: Approved
	HQ File : 01/84/050/00239/AM15	RLA File : 03/95/040/00429/AM15	Lic.No/Date:0510391070 09.09.2014	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Nonwoven Fabric and product thereof	6,00,000 Kgs	Polypropylene	6,00,000 Kgs
			Masterbatch	12,000 Kgs
			Additives	6,000 Kgs
2.	Nonwoven Fabric and product thereof	6,00,000 Kgs	Polypropylene	6,00,000 Kgs

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

21	Case No.: 3/29/84-ALC3/2014	Party Name: ZAHONERO INDIA PRIVATE LIMITED.	Meet No/Date:36/84-ALC3/2014 08.01.2015	Status: Deferred
	HQ File : 01/84/050/00218/AM15	RLA File : 05/24/040/00271/AM15	Lic.No/Date:0510391070 11.09.2014	Deferred date 05.02.2015

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the Measurement Chart, Calculation sheet and stage wise wastage of the manufacturing process of the export product are not given in the matter. Therefore it is decided to ask the firm for the same and defer the case for re-listing on 05.02.2015.

22	Case No.: 23/29/84-ALC3/2014	Party Name: INDIX.	Meet No/Date:36/84-ALC3/2014 08.01.2015	Status: Deferred
	HQ File : 01/84/050/00238/AM15	RLA File : 03/94/040/00555/AM15	Lic.No/Date:0310789059 11.09.2014	Deferred date 05.02.2014

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the case is under examination of DC (MSME). It was decided to await the same and defer the case for re-listing on 05.02.2015.

23	Case No.: 20/29/84-ALC3/2014	Party Name: WELSPUN INDIA LIMITED	Meet No/Date:36/84-ALC3/2014 08.01.2015	Status: Deferred
	HQ File : 01/84/050/00235/AM15	RLA File : 03/95/040/00500/AM15	Lic.No/Date:0310789096 12.09.2014	Deferred date 05.02.2015

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the case is under examination of DC (MSME) and O/o Regional Textile Commissioner, Noida for their examination and comments. The case stands for re-listing on 05.02.2015.

24	Case No.: 4/36/84-ALC3/2014	Party Name: FINE NONWOVENS INDIA PVT LTD	Meet No/Date:36/84-ALC3/2014 08.01.2015	Status: Approved
	HQ File : 01/84/050/00286/AM15	RLA File : 09/24/040/00266/AM15	Lic.No/Date:0910060990 17.09.2014	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Nonwoven Fabric	42000 Kgs	Polypropylene Granules	42000 Kgs (Net to net)

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

25	Case No.: 19/36/84-ALC3/2014	Party Name: GRINDWELL NORTON LTD	Meet No/Date:36/84-ALC3/2014 08.01.2015	Status: Deferred
	HQ File : 01/84/050/00301/AM15	RLA File : 03/94/040/00421/AM15	Lic.No/Date:0310789417 18.09.2014	Deferred date 05.02.2015

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to refer the case to DC (MSME) and O/o Regional Textile Commissioner, Noida for their examination and comments. The case stands for re-listing on 05.02.2015.

26	Case No.: 20/29/84-ALC3/2014	Party Name: WELSPUN INDIA LIMITED	Meet No/Date:36/84-ALC3/2014 08.01.2015	Status: Deferred
	HQ File : 01/84/050/00236/AM15	RLA File : 03/95/040/00501/AM15	Lic.No/Date:0310789474 19.09.2014	Deferred date 05.02.2015

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the case is under examination of DC (MSME) and O/o Regional Textile Commissioner, Noida for their examination and comments. The case stands for re-listing on 05.02.2015.

27	Case No.: 2/33/84-ALC3/2014	Party Name: UDYOGI SAFETY APPLIANCES PRIVATE LIMITED	Meet No/Date:36/84-ALC3/2014 08.01.2015	Status: Deferred
	HQ File : 01/84/050/00265/AM15	RLA File : 02/24/040/00124/AM15	Lic.No/Date: 0210204999 19.09.2014	Deferred date 05.02.2015

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the matter is under examination of DIPP for their comments. The case stands for re-listing on 05.02.2015.

28	Case No.: 7/29/84-ALC3/2014	Party Name: ORIENT FASHION EXPORTS(INDIA) PVT.LTD	Meet No/Date:36/84-ALC3/2014 08.01.2015	Status: Deferred
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HQ File : 01/84/050/00222/AM15	RLA File : 05/24/040/00281/AM15	Lic.No/Date:0510391321 24.09.2014	Deferred date 08.01.2015
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Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the case is under examination of DC (MSME) and O/o Regional Textile Commissioner, Noida for their examination and comments. The case stands for re-listing on 08.01.2015.

29	Case No.: 2/36/84-ALC3/2014	Party Name: SAMSONITE SOUTH ASIA PVT LTD	Meet No/Date:36/84-ALC3/2014 08.01.2015	Status: Approved
	HQ File : 01/84/050/00284/AM15	RLA File : 03/95/040/00517/AM15	Lic.No/Date:0310789645 25.09.2014	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Suitcase made of plastic namely scure sp 55CM (Size 40.5CM X 55CM X20CM)	6000 Nos	Plastic parts set shells top & bottom s cure 55CM	6000 set
			Plastic parts assy handle s cure 55CM	6000 Nos
			Center lock s cure 55basic	6000 Nos
			Side lock s cure 55basic	12000 Nos
			Pes heat emb+pu*2fading squre (width 1.5Mtr)	1500 Sqms
			Sld Zoom s3 N35-JK13 ZN Matini	18000 Nos
2.	Suitcase made of plastic namely scure sp 81CM (Size 55CM X 81CM X 35CM)		Plastic parts set shells top & bottom s cure 815CM	6000 set
			Center lock s cure 81basic	6000 Nos
			Pes heat emb+pu*2fading squre (width 1.5Mtr)	3000 Sqms
			Sld Zoom s3 N35-JK13 ZN Matini	18000 Nos

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

30	Case No.: 14/36/84-ALC3/2014	Party Name: BOMBAY RAYON FASHIONS LIMITED	Meet No/Date:36/84-ALC3/2014 08.01.2015	Status: Approved
	HQ File : 01/84/050/00296/AM15	RLA File : 03/94/040/00195/AM15	Lic.No/Date:0310789650 25.09.2014	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	100% Linen Dyed woven Fabrics	1188.72 Kgs	100% Wet Spun linen yarn	1272 Kgs (including 7% wastage)

The GSM and Denier should be match in export and import both.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

31	Case No.: 15/36/84-ALC3/2014	Party Name: BOMBAY RAYON FASHIONS LIMITED	Meet No/Date:36/84-ALC3/2014 08.01.2015	Status: Approved
	HQ File : 01/84/050/00297/AM15	RLA File : 03/94/040/00021/AM15	Lic.No/Date:0310789649 25.09.2014	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	100% Linen yarn Dyed Fabrics (Flax/Linen Dyed Fabrics)	3514.23 Kgs	100% Wet Spun linen yarn	3760 Kgs (including 7% wastage)
2.	75% cotton/25% Linen yarn Dyed Fabrics (finished Flax blended fabrics containing cotton/linen/flax)	3889.25 Kgs	100% Wet Spun linen yarn	1040 Kgs (including 7% wastage)
3.	46 cotton/54% Linen Fabrics (finished Flax blended fabrics containing linen/cotton//flax)	3490.80 Kgs	100% Wet Spun linen yarn	2017 Kgs (including 7% wastage)
4.	45% cotton/55% Linen yarn Dyed Fabrics (finished Flax blended fabrics containing linen/cotton//flax)	525.850 Kgs	100% Wet Spun linen yarn	309.460 Kgs (including 7% wastage)
5.	45% cotton/55% Linen Dyed Fabrics (finished Flax blended fabrics containing linen/cotton//flax)	801.540 Kgs	100% Wet Spun linen yarn	471.70 Kgs (including 7% wastage)

The GSM and Denier should be match in export and import both.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

32	Case No.: 16/36/84-ALC3/2014	Party Name: BOMBAY RAYON FASHIONS	Meet No/Date:36/84-ALC3/2014	Status: Approved
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	LIMITED	08.01.2015	
HQ File : 01/84/050/00298/AM15	RLA File : 03/94/040/00597/AM15	Lic.No/Date:0310789670 25.09.2014	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	100% Linen/Flax Greige (Grey) woven Fabrics	2950.46 Kgs	100% Wet Spun linen yarn	3157 Kgs (including 7% wastage)

The GSM and Denier should be match in export and import both.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

33	Case No.: 17/36/84-ALC3/2014	Party Name: BOMBAY RAYON FASHIONS LIMITED	Meet No/Date:36/84-ALC3/2014 08.01.2015	Status: Approved
	HQ File : 01/84/050/00299/AM15	RLA File : 03/94/040/00090/AM15	Lic.No/Date:0310789658 25.09.2014	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	100% Linen yarn Dyed Fabrics (Flax/Linen Dyed Fabrics)	1225.310 Kgs	100% Wet Spun linen yarn	1311 Kgs(including 7% wastage)
2.	45% cotton 55% Linen Dyed Fabrics	404.060 Kgs	100% Wet Spun linen yarn	237.790 Kgs(including 7% wastage)

The GSM and Denier should be match in export and import both.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

34	Case No.: 18/36/84-ALC3/2014	Party Name: BOMBAY RAYON FASHIONS LIMITED	Meet No/Date:36/84-ALC3/2014 08.01.2015	Status: Approved
	HQ File : 01/84/050/00300/AM15	RLA File : 03/94/040/00282/AM15	Lic.No/Date:0310789661 25.09.2014	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as detailed below:-




S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	100% Linen/ Flax Dyed woven Fabrics	4828.030 Kgs	100% Wet Spun linen yarn	5166 Kgs (including 7% wastage)

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

35	Case No.: 17/29/84-ALC3/2014	Party Name: PLASTENE INDIA LIMITED	Meet No/Date:36/84-ALC3/2014 08.01.2015	Status: Deferred
	HQ File : 01/84/050/00232/AM15	RLA File : 37/24/040/00001/AM15	Lic.No/Date:3710002520 29.09.2014	Deferred date 05.02.2015

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the case is under examination of DC (MSME) and O/o Regional Textile Commissioner, Noida for their examination and comments. The case stands for re-listing on 05.02.2015.

36	Case No.: 18/29/84-ALC3/2014	Party Name: ATTIRE CREATION COMPANY,	Meet No/Date:36/84-ALC3/2014 08.01.2015	Status: Approved
	HQ File : 01/84/050/00233/AM15	RLA File : 04/24/040/00169/AM15/	Lic.No/Date:0410159502 29.09.2014	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as detailed below:-

S. No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Mens Jacket made out of 100% Linen solid fabric of 160 GSM	1487 Nos	100% Linen solid fabric of 160 GSM	4164 Sqms (@ 2.8 Sqm/pc)

The GSM should be match in import and Export both.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

37	Case No.: 12/29/84-ALC3/2014	Party Name: SONU EXIM PVT. LTD.,	Meet No/Date:36/84-ALC3/2014 08.01.2015	Status: Deferred
	HQ File : 01/84/050/00227/AM15	RLA File : 05/24/040/00289/AM15/	Lic.No/Date:0510391468 07.10.2014	Deferred date 05.02.2015

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that calculation sheet, measurement chart and justification of higher wastage of 10% has not furnished by the firm. Therefor it was decided to ask the firm for the same and defer the case for re-listing on 05.02.2015.

38	Case No.: 20/36/84-ALC3/2014	Party Name: WELSPUN INDIA LIMITED	Meet No/Date:36/84-ALC3/2014 08.01.2015	Status: Approved
	HQ File : 01/84/050/00302/AM15	RLA File : 03/95/040/00565/AM15	Lic.No/Date:0310789947 07.10.2014	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Dyed Nylon Textured Synthetic Filament yarn	2,50,000 Kgs	Nylon drawn Textured yarn white	2,55,000 Kgs
			Zetesar NR	5,000 Kgs
			Pre metallised Dyes (100% strength)	5000 kgs

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

39	Case No.: 21/36/84-ALC3/2014	Party Name: INDIX	Meet No/Date:36/84-ALC3/2014 08.01.2015	Status: Approved
	HQ File : 01/84/050/00303/AM15	RLA File : 03/94/040/00635/AM15	Lic.No/Date:0310789979 07.10.2014	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Aprons made out of 100% Polyester twill micro fabrics, GSM:132+-10%	2716 Nos	100% Polyester twill micro fabrics, GSM:132+-10% width 56''/57''	1521 Sqms

The GSM should be match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

40	Case No.: 14/29/84-ALC3/2014	Party Name: ORIENT FASHION EXPORTS (INDIA) PVT.LTD.	Meet No/Date:36/84-ALC3/2014 08.01.2015	Status: Deferred
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HQ File : 01/84/050/00229/AM15	RLA File : 05/24/040/00310/AM15/	Lic.No/Date:0510391518 09.10.2014	Deferred date 05.02.2015
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Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the matter is under examination of DC (MSME) and O/o Regional Textile Commissioner, Noida. The case stands for re-listing on 05.02.2015.

41	Case No.: 15/29/84-ALC3/2014	Party Name: ORIENT FASHION EXPORTS (INDIA) PVT.LTD.	Meet No/Date:36/84-ALC3/2014 08.01.2015	Status: Approved
	HQ File : 01/84/050/00230/AM15	RLA File : 05/24/040/00311/AM15/	Lic.No/Date:0510391519 09.10.2014	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case per CAD, as detailed below:-

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Ladies top in 100% Polyester printed woven fabrics, GSM:120+-10%(Style No. 7643643	8,070 Nos	100% Polyester printed woven fabrics, GSM:120+-10%	18,480 Sqms (@ 2.29 Sqm /Pc)
2.	Ladies top in 100% polyester solid dyed woven fabrics, GSM:120+-10% (Style No. 7643644	6,510 Nos	100% polyester solid dyed woven fabrics, GSM:120+-10%	11640 Sqms

The GSM should be match in import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

42	Case No.: 16/29/84-ALC3/2014	Party Name: ORIENT FASHION EXPORTS (INDIA) PVT.LTD.	Meet No/Date:36/84-ALC3/2014 08.01.2015	Status: Approved
	HQ File : 01/84/050/00231/AM15	RLA File : 05/24/040/00307/AM15/	Lic.No/Date:0510391517 09.10.2014	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case per CAD, as detailed below:-

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Ladies top in 100% Linen printed woven fabrics, GSM:125+-10%(Style No. 454484	1351 Nos	100% Linen printed woven fabrics, GSM: 125+-10%	2810 Sqms




2.	Ladies top in 100% Linen yarn dyed twill woven fabrics,GSM:136+-10% (Style No. 454484	3150 Nos	100% Linen yarn dyed twill woven fabrics,GSM:136+-10%	5429 Sqms
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The GSM should be match in import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

43	Case No.: 1/33/84-ALC3/2014	Party Name: SWETA CHAUDHRY FIBRETEC	Meet No/Date:36/84-ALC3/2014 08.01.2015	Status: Deferred
	HQ File : 01/84/050/00264/AM15	RLA File : 02/24/040/00116/AM15/	Lic.No/Date:0210205049 09.10.2014	Deferred date 05.02.2015

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the case is under examination of DC (MSME) and O/o Regional Textile Commissioner, Noida for their comments. The case stands for re-listing on 05.02.2015.

44	Case No.: 22/36/84-ALC3/2014	Party Name: CENTURY ENKA LIMITED	Meet No/Date:36/84-ALC3/2014 08.01.2015	Status: Approved
	HQ File : 01/84/050/00304/AM15	RLA File : 03/94/040/00022/AM15	Lic.No/Date:0310790075 09.10.2014	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Nylon Filament Tow	20,000 Kgs	Ultramid B24 N03 Grade bright Nylon 6 polyester chips	20,400 Kgs

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

45	Case No.: 25/36/84-ALC3/2014	Party Name: MODERN TREAD INDIA LIMITED	Meet No/Date:36/84-ALC3/2014 08.01.2015	Status: Approved
	HQ File : 01/84/050/00307/AM15	RLA File : 03/94/040/00591/AM15	Lic.No/Date:0310790187 13.10.2014	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	100% Woolen worsted yarn	2700 Kgs	Wool top (Microns 17.5 to 23.5) (undyed)	2970 Kgs (including 10% wastage)

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

46	Case No.: 23/36/84-ALC3/2014	Party Name: WELSPUN INDIA LIMITED	Meet No/Date:36/84-ALC3/2014 08.01.2015	Status: Approved
	HQ File : 01/84/050/00305/AM15	RLA File : 03/95/040/00598/AM15	Lic.No/Date:0310790330 17.10.2014	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Dyed Nylon Textured Synthetic Filament yarn (Dope Dyed)	1,00,000 Kgs	Nylon partially oriented synthetic yarn (Dope Dyed)	1,01,000Kgs (Including 1% wastage)

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

47	Case No.: 8/33/84-ALC3/2014	Party Name: MITTAL POLYPACKS PVT. LTD	Meet No/Date:36/84-ALC3/2014 08.01.2015	Status: Deferred
	HQ File : 01/84/050/00271/AM15	RLA File : 02/24/040/00136/AM15/	Lic.No/Date:0210205075 20.10.2014	Deferred date 05.02.2015

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the matter is under examination of DC (MSME) and O/o Regional Textile Commissioner, Noida for their comments. The case stands for re-listing on 05.02.2015.

48	Case No.: 5/33/84-ALC3/2014	Party Name: CHHOTANAGPUR ROPE WORKS PVT. LTD	Meet No/Date:36/84-ALC3/2014 08.01.2015	Status: Approved
	HQ File : 01/84/050/00268/AM15	RLA File : 02/24/040/00131/AM15/	Lic.No/Date:0210205080 21.10.2014	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as detailed below:-

S.No	Export Product	Export Quantity	Import item	Quantity allowed
1.	Sisal Yarn	1,00,000 Kgs	Sisal Fibre	138955 Kgs
			Petroleum based lubricant	2700Kgs

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

49	Case No.: 7/33/84-ALC3/2014	Party Name: AMRIT EXPORTS PVT. LTD	Meet No/Date:36/84-ALC3/2014 08.01.2015	Status: Deferred
	HQ File : 01/84/050/00270/AM15	RLA File : 02/24/040/00134/AM15/	Lic.No/Date:0210205080 24.10.2014	Deferred date 05.02.2015

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the matter is under examination of DC (MSME) and O/o Regional Textile Commissioner, Noida for their comments. The case stands for re-listing on 05.02.2015.

50	Case No.: 3/33/84-ALC3/2014	Party Name: UDYOGI INTERNATIONAL PRIVATE LIMITED	Meet No/Date:36/84-ALC3/2014 08.01.2015	Status: Deferred
	HQ File : 01/84/050/00266/AM15	RLA File : 02/24/040/00132/AM15/	Lic.No/Date:0210205104 29.10.2014	Deferred date 05.02.2015

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the matter is under examination of DC (MSME) and O/o Regional Textile Commissioner, Noida for their comments. The case stands for re-listing on 05.02.2015.

51	Case No.: 3/29/84-ALC3/2014	Party Name: YARNZ EXPORTS PVT. LTD	Meet No/Date:36/84-ALC3/2014 08.01.2015	Status: Approved
	HQ File : 01/84/050/00285/AM15	RLA File : 05/24/040/00349/AM15/	Lic.No/Date:0510391967 13.11.2014	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case per CAD, as detailed below:-

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Wool and silk blended shawls made from pashmina woolen yarn of 15.5 micron and staple length 36 MM	400 Kgs	Pashmina woolen yarn of 15.5 micron and staple length 36 MM	440 Kgs

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

52	Case No.: 1/36/84-ALC3/2014	Party Name: ABHIKRITI IMPEX PVT. LTD	Meet No/Date:36/84-ALC3/2014 08.01.2015	Status: Deferred
	HQ File : 01/84/050/00283/AM15	RLA File : 02/24/040/00163/AM15/	Lic.No/Date:0210205161 14.11.2014	Deferred date 05.02.2015

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the matter is under examination of DC (MSME) and O/o Regional Textile Commissioner, Noida for their comments. The case stands for re-listing on 05.02.2015.

53	Case No.: 4/33/84-ALC3/2014	Party Name: UDYOGI INTERNATIONAL PRIVATE LIMITED	Meet No/Date:36/84-ALC3/2014 08.01.2015	Status: Deferred
	HQ File : 01/84/050/00267/AM15	RLA File : 02/24/040/00118/AM15/	Lic.No/Date:0210205166 17.11.2014	Deferred date 05.02.2015

Decision: The Committee considered the case as per agenda alongwith other relevant papers and refers the case to DIPP, DC (MSME), O/o Regional Textile Commissioner, Noida for their examination and comments. The case stands for re-listing on 05.02.2015.

54	Case No.: 6/36/84-ALC3/2014	Party Name: AKASH DAS	Meet No/Date:36/84-ALC3/2014 08.01.2015	Status: Deferred
	HQ File : 01/84/050/00288/AM15	RLA File : 02/24/040/00148/AM15/	Lic.No/Date:0210205173 17.11.2014	Deferred date 05.02.2015

Decision: The Committee considered the case as per agenda alongwith other relevant papers and refers the case to DIPP for their examination and comments. The case stands for re-listing on 05.02.2015.

55	Case No.: 6/33/84-ALC3/2014	Party Name: LINCON POLYMERS PVT. LTD	Meet No/Date:36/84-ALC3/2014 08.01.2015	Status: Deferred
	HQ File : 01/84/050/00269/AM15	RLA File : 08/24/040/00293/AM15/	Lic.No/Date:08101338596 18.11.2014	Deferred date 05.02.2015

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to refer the case to D/o C&PC for their examination and comments. The case stands for re-listing on 05.02.2015.

56	Case No.: 24/36/84-ALC3/2014	Party Name: FLEXITUFF INTERNATIONAL LTD	Meet No/Date:36/84-ALC3/2014 08.01.2015	Status: Deferred
	HQ File : 01/84/050/00306/AM15	RLA File : 56/24/040/00048/AM15/	Lic.No/Date:5610004473 19.11.2014	Deferred date 05.02.2015

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to refer the case to D/o C&PC for their examination and comments. The case stands for re-listing on 05.02.2015.

57	Case No.: 11/36/84-ALC3/2014	Party Name: ORIENT FASHION EXPORTS	Meet No/Date:36/84-ALC3/2014	Status: Approved
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	(INDIA) PVT.LTD.	08.01.2015	
HQ File : 01/84/050/00293/AM15	RLA File : 05/24/040/00375/AM15/	Lic.No/Date:0510392130 25.11.2014	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case per CAD, as detailed below:-

S.No	Export Product	Export Quantity	Import item	Quantity allowed
1.	Ladies top in 100% Linen Dyed woven fabrics, GSM:126+-10%(Style No. 457979,457286,457978,456524, 456525,456526 & 456511)	6278 Nos	100% Linen Dyed woven fabrics, GSM: 126+-10%(11509 Sqms
2.	Ladies top in 100% Linen woven bleached fabrics, GSM:126+-10% (Style No. 457979, 457286,457978,456524, 456525,& 456511)	6408 Nos	100% Linen woven bleached fabrics, GSM:126+-10%	11400 Sqms
3.	Ladies top in 100% Linen woven yarn dyed fabrics,GSM:126+-10% (Style No. 457979,457286,457978,456524, 456512)	3697 Nos	100% Linen woven yarn dyed fabrics,GSM:126+-10%	7118 Sqms

The GSM should be match in import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

58	Case No.: 7/36/84-ALC3/2014	Party Name: SUPERHOUSE LTD	Meet No/Date:36/84-ALC3/2014 08.01.2015	Status: Deferred
	HQ File : 01/84/050/00289/AM15	RLA File : 06/24/040/000022/AM15/	Lic.No/Date:0610037982 27.11..2014	Deferred date 05.02.2015

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to refer the case to D/o C&PC for their examination and comments. The case stands for re-listing on 05.02.2015.

59	Case No.: 8/36/84-ALC3/2014	Party Name: RAHMAN INDUSTRIES LTD	Meet No/Date:36/84-ALC3/2014 08.01.2015	Status: Deferred
	HQ File : 01/84/050/00290/AM15	RLA File : 06/24/040/000024/AM15/	Lic.No/Date:0610037985 28.11..2014	Deferred date 05.02.2015

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to refer the case to DIPP for their examination and comments. The case stands for re-listing on 05.02.2015.

60	Case No.: 9/36/84-ALC3/2014	Party Name: R N R INTERNATIONAL	Meet No/Date:36/84-ALC3/2014	Status: Deferred
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			08.01.2015	
	HQ File : 01/84/050/00291/AM15	RLA File : 06/24/040/000384/AM15/	Lic.No/Date:0510392248 02.12..2014	Deferred date 05.02.2015

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to refer the case to DC (MSME), O/o Regional Textile Commissioner, Noida for their examination and comments. The case stands for re-listing on 05.02.2015.

61	Case No.: 10/36/84- ALC3/2014	Party Name: ORIENT FASHION EXPORTS (INDIA) PVT.LTD.	Meet No/Date:36/84- ALC3/2014 08.01.2015	Status: Deferred
	HQ File : 01/84/050/00292/AM15	RLA File : 05/24/040/00383/AM15/	Lic.No/Date:0510392247 02.12.2014	Deferred date 05.02.2015

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to refer the case to DC (MSME) and O/o Regional Textile Commissioner, Noida for their examination and comments. The case stands for re-listing on 05.02.2015.

62	Case No.: 13/36/84- ALC3/2014	Party Name: BRIJ DESIGNS	Meet No/Date:36/84- ALC3/2014 08.01.2015	Status: Deferred
	HQ File : 01/84/050/00295/AM15	RLA File : 05/23/040/00394/AM15/	Lic.No/Date:0510392241 02.12.2014	Deferred date 05.02.2015

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to refer the case to DC (MSME) and O/o Regional Textile Commissioner, Noida for their examination and comments. The case stands for re-listing on 05.02.2015.

63	Case No.: 5/36/84- ALC3/2014	Party Name: LOYAL TEXTILE MILLS LTD	Meet No/Date:36/84- ALC3/2014 08.01.2015	Status: Deferred
	HQ File : 01/84/050/00287/AM15	RLA File : 35/24/040/00025/AM15/	Lic.No/Date:3510044597 04.12.2014	Deferred date 05.02.2015

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to refer the case to DC (MSME) and O/o Regional Textile Commissioner, Noida for their examination and comments. The case stands for re-listing on 05.02.2015.

64	Case No.: 12/36/84- ALC3/2014	Party Name: ASTHON INTERNATIONAL PVT. LTD	Meet No/Date:36/84- ALC3/2014 08.01.2015	Status: Approved
	HQ File : 01/84/050/00294/AM15	RLA File : 05/23/040/00387/AM15/	Lic.No/Date:0510392287 04.12.2014	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Carded woolen blended yarn containing 80% wool, 20% Nylon	1,50,000 Kgs	Undyed blended (Heterogeneous) fibre containing 80% wool, 20% Nylon	1,60,500 Kgs
			Spinning oil	1500Kgs

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

(65)

Case No.490	M/s Loyal Textile Mills Ltd., Kovilpatti, Tamil Nadu
NC 36/AM-15, dt. 08.01.2015	File No.01/84/162/261/AM-10/DES-V
Enhancement of inputs norms for import of dyes and chemicals against advance authorisation Nos, 3510035256 dated 26.08.2011, 3510035277 dated 26.08.2011, 3510039268 dated 24.02.2010, 3510033691 dated 27.04.2011, 3510035276 dated 26.08.2011, 3510035275 dated 26.08.2011, 3510030745 dated 24.06.2010, 3510029331 dated 02.03.2010, 3510028513 dated 14.12.2009, 3510030915 dated 14.07.2010	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and noted that the case was considered by the Policy Relaxation Committee in its meeting No. 12/AM15 dated 18.11.2014 to extend the benefits of PN 88 dated 27.12.2011 in respect of above said 10 authorisations. The decision taken by the PRC is reproduced below:

"The Committee noted that the applicant was the one of the applicants in getting value cap of Dyes & Chemicals enhanced from 14% to 26% of FOB value of exports. Chairman, norms Committee, Textile has recommended to extend the benefit as per PN 88 dated 27.12.2011 to the applicant firm. The Committee therefore decided that chemical imported upto 26% of FOB value of export against the above said authorisations referred in the subject, shall be regularized. However, no further revalidation enabling applicant to import goods for enhanced value shall be allowed". Accordingly, Committee after deliberations decided to inform the PRC decision to the applicant firm and RA concerned.

(66)

Case No.491	M/s Fashion Accessories, Gurgaon
NC 36/AM-15, dt. 08.01.2015	File No.01/84/171/167/AM-15/DES-V
Fixation of input output norms in respect of Annual Advance Authorization No. 0510391118 dated 15.09.2014	

Decision: The Committee considered the case as per agenda along with other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as detailed below:-

S. No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Duvet Cover made of Linen/ cotton woven fabric(linen more than 50%), GSM-145+/-10%, Size-92"X88"	450 Nos.	Linen/ cotton woven fabric (linen more than 50%), GSM-145+/-10%, width-102".	7.48 Sq. meter per piece

2.	Duvet Cover made of Linen/ cotton woven fabric(linen more than 50%), GSM-145+/-10%, Size-108''X92''	350 Nos.	Linen/ cotton woven fabric (linen more than 50%), GSM-145+/-10%, width-102''.	8.26 Sq. meter per piece
3.	Duvet Cover made of Linen/ cotton woven fabric(linen more than 50%), GSM-145+/-10%, Size-68''X86''	350Nos.	Linen/ cotton woven fabric (linen more than 50%), GSM-145+/-10%, width-102''.	5.25 Sq. meter per piece
4.	Sham made of Linen/ cotton woven fabric(linen more than 50%), GSM-145+/-10%, Size-20''X26''	800 Nos.	Linen/ cotton woven fabric (linen more than 50%), GSM-145+/-10%, width-102''..	0.56 Sq. meter per piece
5.	Sham made of Linen/ cotton woven fabric(linen more than 50%), GSM-145+/-10%, Size-26''X26''	350 Nos.	Linen/ cotton woven fabric (linen more than 50%), GSM-145+/-10%, width-102''.	0.75 Sq. meter per piece
6.	Sham made of Linen/ cotton woven fabric(linen more than 50%), GSM-145+/-10%, Size-20''X36''	550 Nos.	Linen/ cotton woven fabric (linen more than 50%), GSM-145+/-10%, width-102''.	0.75 Sq. meter per piece

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

(67)

Case No.492	M/s Indorama Synthetics (India) Ltd, Nagpur
NC 36/AM-15, dt. 08.01.2015	File No.01/84/171/189/AM-15/DES-V
Fixation of input output norms in respect of Advance Authorisation No.... dated ... ,	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to refer the case to D/o C&PC for their examination and comments. The case stands for re-listing on 05.02.2015.

(68)

Case No.493	M/s Orient Clothing Co. Pvt. Ltd., Gurgaon
NC 36/AM-15, dt. 08.01.2015	File No.01/84/171/065/AM-15/DES-V
Fixation of input output norms in respect of Annual Advance Authorization No. 0510288340 dated 20.04.2011.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to re-fixation of ad-hoc norms in respect of Advance Authorization issued in this case as as detailed below:-

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Baby Body Suit made of 100% cotton Yarn dyed	4500 Pcs	100% cotton Yarn dyed woven	1.15 Sq. meter per piece

woven fabric width-56/57" GSM 116+-10%, Style no.394036	fabric width- 56/57" GSM
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The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

(69)

Case No.494	M/s Loyal Textile Mills Ltd., Kovilpatti, Tamil Nadu
NC 36/AM-15, dt. 08.01.2015	File No.01/84/50/022/AM-12/DES-V
Ratification of input output norms in respect of Advance Authorization No. 3510033691 dated 27.04.2011.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the case is under examination of DC (MSME). It was decided to await the same and defer the case for re-listing on 05.02.2015.

(70)

Case No.495	M/s Loyal Textile Mills Ltd., Kovilpatti, Tamil Nadu
NC 36/AM-15, dt. 08.01.2015	File No.01/84/50/170/AM-14/DES-V
Ratification of input output norms in respect of Advance Authorization No. 3510041934 dated 22.08.2013.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the case is under examination of DC (MSME). It was decided to await the same and defer the case for re-listing on 05.02.2015.

(71)

Case No.496	M/s Loyal Textile Mills Ltd., Kovilpatti, Tamil Nadu
NC 36//AM-15 dt 08.01.2015	File No.01/84/50/038/AM-12/DES-V
Re-fixation of input output norms in respect of Advance Authorization No. 3510033418 dated 05.04.2011.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the case is under examination of DC (MSME). It was decided to await the same and defer the case for re-listing on 05.02.2015.

(72)

Case No.497	Apparel Export Promotion Council, Gurgaon.
NC 36//AM-15 dt 08.01.2015	File No.01/84/162/086/AM-14/DES-V
Fixation of Standard Input Output Norms (SION).	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that out of 7 proposals received from AEPC following 4 proposals are related to Norms Committee-5:

S.No	Proposal	Views of Committee
1	In following SIONs Woven or Knitted words may also be added in description of Ladies blouse:J-137,142,144, to	The input Woven Fabric for export product ladies blouse is allowed in Square meter while input knitted fabric is allowed in Kilogramme terms. Therefore knitted fabric cannot be allowed in

	150,154,,156,166,169 to 171, 173,175 to 183, 185 to 195, 199,203 to 205, 207,208,210 to 214,218, 220, 221 to 223, 233 to 235, 243 to 245, 247,257 to 261, 263, to267, 273 to 296.	square meter terms. If AEPC can provide last 3-4 years consumption data of 3-4 firms who make similar product the committee can fix new SION for Knitted ladies blouse.
3	Removal of style number on Advance Authorisation during fixation of norms and shipping bills.	In normal circumstances when the exporter does not change his export product, and export the items as per the Invoice, the requirement of style number may not be necessary. But in cases, where the export product is changed, and the exporter seeks amendment of the export product, then style number will be mandatory in relation to the earlier number. Otherwise, it will be difficult to ascertain the exact export product.
4	Addition of following in SION J-220 for Export item Vest: "For gents, ladies, girls and boys".	The Committee observed that SION J-220 is for 'Vest'. It is not specified for men, womenetc. Input allowed for 'Vest' is "Relevant fabric" in Kilograms. In view of above the committee found no reason for proposed addition. In other hand the addition of the proposed description may create only complications.
7	In line with the flexibility upto +-10% in GSM in import/export, +-3% variation in count, may also be accepted in the licence without seeking any change from the DGFT office.	This seems to be reasonable proposal. However, comments of the concerned ministry are required before taking a final view. The matter is postponed for 13.11.2014.

The committee felt that the written comments of Ministry of Textile and all technical members of NC-5 are required to enable us to process the matter. It was decided to await the same and defer the case for re-listing as and when comments of these TAs are received.

(73)

Case No.498	M/s Chelsea Mills, New Delhi
NC 36//AM-15 dt 08.01.2015	File No.01/84/171/066/AM-15/DES-V
Ratification of input output norms in respect of Annual Advance Authorization No. 0510383092 dated 28.03.2014.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the matter is under examination of DC (MSME) for their comments. The case stands for re-listing on 05.02.2015.

(74)

Case No 499	M/s Micaply, Bhopal
NC 36//AM-15 dt 08.01.2015	File No.01/84/50/394/AM-14/DES-V
Ratification of input output norms in respect of Advance Authorization No. 1110027807	

dated 16.12.2013.

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the case is under examination of DC (MSME). It was decided to await the same and defer the case for re-listing on 05.02.2015.

(75)

Case No 500	M/s Chelsea Mills, New Delhi
NC 36//AM-15 dt 08.01.2015	File No.01/84/171/067/AM-15/DES-V
Fixation of input output norms in respect of Annual Advance Authorization No. 0510389084 dated 25.06.2014.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the case is under examination of DC (MSME). It was decided to await the same and defer the case for re-listing on 05.02.2015.

(76))

Case No 501	M/s Chelsea Mills, Gurgaon
NC 36//AM-15 dt 08.01.2015	File No.01/84/171/018/AM-15/DES-V
Fixation of input output norms in respect of Annual Advance Authorization No. 0510342264 dated 02.01.2013.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the case is under examination of DC (MSME). It was decided to await the same and defer the case for re-listing on 05.02.2015.

(77)

Case No.502	M/s Chelsea Mills, Gurgaon
NC 36//AM-15 dt 08.01.2015	File No.01/84/171/019/AM-15/DES-V
Fixation of input output norms in respect of Annual Advance Authorization No. 0510383092 dated 28.03.2014.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the case is under examination of DC (MSME). It was decided to await the same and defer the case for re-listing on 05.02.2015.

(78)

Case No.503	M/s Fashion Accessories, Gurgaon
NC 36//AM-15 dt 08.01.2015	File No.01/84/171/073/AM-15/DES-V
Ratification of input output norms in respect of Annual Advance Authorization No. 0510321304 dated 29.03.2012.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to re-fixation of ad-hoc norms in respect of Advance Authorization issued in this case as as detailed below:-



S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Placemat Napkins made of 100% Linen Woven Fabrics size 14X20 Inches, GSM 165+-10%,	1 set (4PCs)	100% Linen Woven Fabrics GSM 165+-10%,	1.26 Sqm per set
2.	Placemat Napkins made of 100% Linen Woven Fabrics size 20X20Inches, GSM 165+-10%,	1 set (4PCs)	100% Linen Woven Fabrics GSM 165+-10%,	1.70 Sqm per set

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

(79)

Case No.504	M/s Ganga Acrowools Ltd., Ludhiana
NC 36//AM-15 dt 08.01.2015	File No.01/84/50/310/AM-14/DES-V
Re-fixation of input output norms in respect of Advance Authorization No. 3010099890 dated 16.01.2014.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. The case was earlier examined by the committee in its meeting held on 30.01.2014 and ratified the said authorization on repeat basis as per decision taken in NC meeting No. 45/AM-13 held on 14.02.2013 in respect of Advance Authorisation No.3010090274 dated 05.12.2012. Vide their letter dated 24 Feb, 2014 the firm has pointed out that there is some typing error in our decision taken in NC meeting dated 30.01.2014 for ratifying the said authorization. According to the firm the import quantity of item serial no. 1 (i.e. Acrylic Fibre 2-4D) should be 2,50,000 Kgs instead of 1,87,000 Kgs. For export item Acrylic Dyed yarn 3,00,000 Kgs. It is noted that in similar case (authorization number Authorisation No.3010090274 dated 05.12.2012) the committee allowed Acrylic fibre 1.5-3.5D 5,00,000 Kgs for export item Acrylic dyed yarn 8,00,000 Kgs. Accordingly, the quantity (1,87,500 Kgs) allowed for import item number 1 in this authorization is correct. It was decided to defer the case for re-listing on 05.02.2015.

(80)

Case No.506	M/s Shahi Exports Pvt. Ltd., Faridabad
NC 36//AM-15 dt 08.01.2015	File No.01/84/50/089/AM-14/DES-V
Re-fixation of input output norms in respect of Advance Authorization No.0510357438 dated 18.06.2013.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Shri Aditya Sharma, General Manager of the firm was appeared before the Committee. Mr Sharma explained that earlier the firm had received an order for Girls Dress made of 100% Polyester dyed fabric, GSM=93+-10% from their buyer Tapealoeil. Accordingly, they had obtained the Advance Authorisation and imported the required fabric but due to some reasons their buyer had cancelled the said order. Now their




another buyer Benetton has placed an order of Ladies top (Style No 5NO05T1E6) made of 100% Polyester Dyed Fabric GSM 93 +-10% quantity 4541 Nos at serial No.1. Committee after deliberations allowed 1.92 Sqm per piece import item 100% Polyester Dyed Fabric GSM 93+-10% for export serial No. 1 Ladies Top (Style No. 5NO05T1E6).

(81)

Case No.507	M/s SAS International, Gurgaon
NC 36//AM-15 dt 08.01.2015	File No.01/84/171/062/AM-15/DES-V
Fixation of input output norms in respect of Annual Advance Authorization No. 0410140594 dated 19.10.2012.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the applicant firm has not mentioned the export item in his documents submitted to DGFT for fixation of adhoc norms. It is decided to call the applicant firm for personal hearing before NC alongwith sample of the export product, all export documents, complete justification and technical person to explain the case. The case stands for re-listing on 05.02.2015.

(82)

Case No.508	M/s S.A.N. International, New Delhi
NC 36//AM-15 dt 08.01.2015	File No.01/84/50/362/AM-13/DES-V
Re-fixation of input output norms in respect of Advance Authorization No. 0510333630 dated 27.11.2012	

Decision: The matter was earlier seen by the NC in its meeting held on 07.02.2013 and ratified the authorization. Now firm has requested to enhancement inputs allowed by the committee from 1.10 Sqm per piece to 1.80 Sqm per piece. It is decided to call the applicant firm for personal hearing before NC alongwith sample of the export product, all export documents, complete justification and technical person to explain the case. The case stands for re-listing on 05.02.2015.

(83)

Case No.509	M/s The Bombay Dyeing & Mfg. Co. Ltd., Mumbai
NC 36//AM-15 dt 08.01.2015	File No.01/84/162/868/AM-08/DES-V
Re-fixation of input output norms in respect of Advance Authorization No. 0310446819 dated 17.10.2007.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and noted that as per recommendation of the BITRA wastage comes 15.45% and the firm has requested for 14% in this case The committee after deliberations with technical members present in meeting decided to re-fixation adhoc norms in respect of Advance Authorisation issued in this case by allowing the import item with 14% wastage. The firms have to account for 2,20,5032 Sq. Mtrs. of imported item in the export product.

Out of Agenda cases

M/s Kusumgar Corporates Pvt.Ltd, Mumbai	
NC 36//AM-15 dt 08.01.2015	File No.01/84/162/148/AM-15/DES-V
Fixation of input output norms in respect of Advance Authorization No. 0310792616 dated 06.01.2015.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. The Committee heard Shri M.K Talukdar, Vice President and Shri Vinay Khetan, Cost Accountant of the firm. As explained by them the export item Parachute fabric will be used for manufacture of Man drop Parachute . The challenges of developing, manufacturing and supplying Parachute fabrics demands meeting with stringent specification of different parameters and also in maintaining consistency of parameters as human life is at stake. In addition, the fabric supply has to undergo stringent inspection at each manufacturing stage to ensure that the fabric supplied is free from any defects as any defect in manufacture can result into catastrophic consequences and loss of life. Accordingly, Committee after deliberations with the Technical Authorities present in the meeting decided to ratify Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Parachute Fabrics obtained from nylon filament yarn (Technical Textile) net content :1)Nylon filament yarn Nylon 66 ATY 35 Denier(+/-10%)(Air Texturised Yarn):2833.34 Kgs, 2)Nylon filament yarn Nylon 66 High Tenacity 30Denier(+/-10%):2333.33 Kgs	5166.70 Kgs	Nylon filament yarn Nylon 66 ATY 35 Denier(+/-10%)(Air Texturised Yarn)	3400 Kgs
			Nylon filament yarn Nylon 66 High Tenacity 30 Denier(+/-10%):2333.33 Kgs	2800Kgs
2.	Parachute Fabrics obtained from nylon filament yarn (Technical Textile) net content Nylon filament yarn Nylon 30 Denier(+/-10%) 2833.33 Kgs	2833.33 Kgs	Nylon filament yarn 30 Denier (+/-10%)	3400 Kgs

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.



